#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

#### APPEAL NO. 203 OF 2018 & IA NO. 921 OF 2018

#### Dated: 23<sup>rd</sup> July, 2018

## Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

# In the matter of:

SKS Ispat and Power Ltd. Versus Chattisgarh State Electricity Regulatory Commission & Anr.			 Appellant(s)
			 Respondent(s)
Counsel for the Appellant(s)	:	Mr. Ashish Anand Bernard Mr. Paramhans	
Counsel for the Respondent(s)	:	Mr. Ravi Sharma for R-1	

## <u>ORDER</u>

The learned counsel, Mr. Ashish Anand Bernard, appearing for the Appellant submitted that, he will file affidavit of service during the course of the day.

The learned counsel, Mr. Ravi Sharma appeared on behalf of the first Respondent. Further, he prays for two weeks time to file his objection to IA No. 1177 of 2017 filed by the Appellant for stay.

Submissions made by the learned counsel appearing for the Appellant and the learned counsel appearing for the first Respondent, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file affidavit of service during the course of the day in the Registry. The learned counsel appearing for the second Respondent is permitted to file his objection to the IA for stay filed by the Appellant by 06.08.2018, after duly serving copy on the other side.

List this matter on 10.08.2018, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member